

GUJARAT GOVERNMENT ORDERS UNDER GUJARAT VACANT LANDS IN URBAN AREAS (PROHIBITION OF ALIENATION) ACT ETC. AND WATER (PREVENTION AND CONTROL OF POLLUTION) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SNGH): I beg to lay on the Table—

(a) A copy each of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat:—

(1) Order No. VCT-1474/57062-V, dated 6th December, 1974 in the case of Smt. Indumati Chimanlal Sheth, the Managing Trustee of Seth Sarabhai Maganbhai Trust of Ahmedabad.

(2) Order No. VCT-1474/25006-V, dated 7th December, 1974 in the case of Udaya Ratan Cooperative Housing Society (Proposed) of Ahmedabad.

(3) Order No. VCT-1474/95188-V, dated 9th December, 1974 in the case of Shri Jayantilal Bhikhubhai of village Dholka Taluka Dholka in the District of Ahmedabad

(4) Order No. VCT-1473/89046-V, dated 10th December, 1974, in the case of Vafican Park Cooperative Housing Society of village Tatava Taluka Descroi in the District of Ahmedabad.

(5) Order No. VCT-1774/115404-V, dated 10th December, 1974 in the case of Shri Dalsikhbhai Manabhai Thakarda of village Khatamba Taluka Baroda in the District of Baroda.

(6) Order No. VCT-1474/57059-V, dated 20th December, 1974 in the case of Smt. Indumati Chimanlal Sheth of Ahmedabad.

(7) Order No. VCT-1474/57061-V, dated 29th December, 1974 in the case of Smt. Indumati Chimanlal Sheth, Managing Trustee of Vasumati Charity Trust, Ahmedabad.

(8) Order No. VCT-1474/78724-V, dated 20th December, 1974 in the case of Ghantakaran Cooperative Housing Society Ltd., Ahmedabad.

(9) Order No. VCT-1474/113312-V, dated 23rd December, 1974, in the case of Shri Dajibhai Visabhai Rabari of village Dholka, Taluka Dholka in the District Ahmedabad.

(10) Order No. VCT-1774/39004-V, dated 27th December, 1974 in the case of Shri Ganeshnagar Cooperative Housing Society Ltd., Baroda.

(11) Order No. VCT-3075/103898-V, dated 27th December, 1974 in the case of Shri Bhikhubhai Vallabh-bhai Desai of village Haripura Taluka Palsana in the District of Surat.

(12) Order No. VCT-1473/733-V, dated 12th January, 1975 in the case of St. Xavier's Education Society, Ahmedabad.

(13) Order No. VCT-2874/71309-V, dated 20th January, 1975 in the case Leuva Patel Kelvani Mandal, Jet-put Taluka Jetpur in the District of Rajkot.

(14) Order No. VCT-3073/87483-V, dated 22-1-75 in the case of Shri Gitanagar Cooperative Housing Society Ltd., Surat.

(15) Order No. VCT-3074/105366-V, dated 29th January, 1975 in the case of Shri Abdulsatar Purbhai of Village Olpad Tal. Olpad in the District of Surat.

(16) Order No. VCT-1474/57060-V, dated 6th February, 1975 in the case of the Orient Club, Ahmedabad.

(17) Order No. VCT-1474/129673-V, dated 7th February, 1975 in the case of Dariyapur Gujarji Vasaht Coop. Housing Society (Proposed) Ahmedabad.

(18) Order No. VCT-2474/117646-V, dated 7/8th February, 1975 in the case of Sahara Cooperative Housing Society (Proposed), Nadiad, Taluka Nadiad in the District of Kaira.

(19) Order No. VCT-1874/103510-V, dated 8th February, 1975 in the case of Gayatri Cooperative Housing Society, Palanpur in the Dist. of Sabarkantha.

(20) Order No. VCT-2874/129923-V, dated 8th February, 1975 in the case of Shri Vali Ali Ganehi of Kuvadva, Tal. Rajkot in the Dist. of Rajkot.

(21) Order No. VCT-1474/87236-V, dated 10th February, 1975 in the case of the Ahmedabad District Cooperative Bank Staff Class IV Employees' Cooperative Housing Society Ltd., Chandlodiya Taluka City in the Dist. of Ahmedabad.

(22) Order No. VCT-2674/13806-V, dated 12th February, 1975 in the case of Sonal Coop. Housing Society Ltd., Mehsana.

(23) Order No. VCT-1474/59872-V dated 13th February, 1975 in the case of the Rajpath Club Ltd., Ahmedabad. Smt. Anandiben Bhogilal Gajjar and Ramaben Bhogilal Gajjar of village Vatva Taluka Dascroi in the District of Ahmedabad.

(23) Order No. VCT-1474/13872-V, dated 13-2-75 in the case of the Rajpath Club Ltd., Ahmedabad.

(24) Order No. VCT-1474/23370-V, dated 17-2-75 in the case of Shri Pramukhlal M. Patel of village Acher Taluka City in the District of Ahmedabad.

(25) Order No. VCT-1474/125213-V, dated 19-2-75 in the case of Smt. Anandiben Bhogilal Gajjar and Ramaben Bhogilal Gajjar of village Vatva Taluka Dascroi in the District of Ahmedabad.

(26) Order No. VCT-1574/709806-V, dated 19th February, 1975 in the case of Shri Haribhai Madhavbhai Patel of Amreli.

(27) Order No. VCT-3074/141461-V, dated 21st February, 1975 in the case of Shri Lallubhai Kevalbhai of Olpad Taluka Olpad in the District of Surat.

(28) Order No. VCT-RG/159/74, dated 12th December, 1974 in the case of Anand Mangal Textile, Surat.

(29) Order No. VCT/RG/19/74, dated 18th January, 1975, in the case of Lok Prakashan Ltd., Surat.

(30) Order No. VCT/SR/78/74, dated 31st January, 1975, in the case of Ganesh Textiles, Surat.

(31) Order No. VCT/SR/17/74, dated 1st February, 1975 in the case of Adarsh Minerals and Chemicals Enterprise Ltd., Surat.

(32) Order No. VCT/SR/82/74, dated 7th February, 1975 in the case of application of Sayan Vibhag Sahakari Khan Udyog Mandli Ltd., Sayan, Taluka Olpad in the district, Surat.

(38) Order No. VCT/18/74, dated 11th February, 1975, in the case of Sarvajanic Education Society, Surat.

(34) Order No. VCT/SR/77/74, dated 14th February, 1975 in the case of application of Shri Vinodchandra Rameshchandra of Khator-dra Taluka Choryasi, Dist., Surat.

(35) Order No. VCT/SR/384, dated 20th February, 1975, in the case of Baroda Rayon Corporation Limited, Surat.

(36) Order No. VCT/SR/189/7(3), dated 6th December, 1974 in the case of Namrata Industrial Coop. Society, Ahmedabad.

(37) Order No. VCT/SR/183/184/185-186/7(3), dated 12th December, 1974 in the cases of (1) M/s. H. K. Patel & Co., (2) Rajesh Beelife Prod. (3) M/s. Ambesh Engineering, (4) M/s. Madhavlal & Co., Ahmedabad.

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(38) Order No VCT/SR/178-7(3), dated 12th December, 1974 in the case of Shreevas Shopping Centre Owner's Association, Ahmedabad.

(39) Order No. VCT/SR/182/7(3), dated 12-12-74 in the case of application of Shri V. B. Patel of Vinzol, Taluka Dascroi District, Ahmedabad.

(40) Order No. VCT/SR/135/7(3), dated 13th December, 1974 in the case of Anant Coop. Industrial Estate Limited, Ahmedabad.

(41) Order No. VCT/SR/197/7(3), dated 24th January, 1975, in the case of application of Shri Arvindkumar C. Patel of Ahmedabad.

(42) Order No. Vacant Land case No. 38, dated 13th December, 1974 in the case of Maneja Khandasari Factory, Upleta in the District of Rajkot.

(43) Order No. VCT/Land/Case/No 79, dated 17th December, 1974, in the case of M/s Raokiran Industry, Rajkot.

(44) Order No. VCT/Land/Case/No 28 dated 17-12 74 in the case of M/s. Saurashtra Food and Protiens Ltd., Dhoraj, in the District, Rajkot.

(45) Order No. VCT/Land/Case/No. 39, dated 18th December, 1974, in the case of M/s. Rajesh Khandasary Factory Upleta, District, Rajkot.

(46) Order No. LND/VCT/74, dated 18th December, 1974, in the case of Shri Ramkrishnawala Industries, Limbdi, District, Surendranagar.

(47) Order No. LND/VCT/2-74, dated 18th December, 1974 in the case of Gurukrupa Ginning and Manufacturing Co., Limbdi.

(48) Order No. LND/VCT/3-74, dated 18th December, 1974 in the case of Shri Paramhans Ceramic Industries, Limbdi.

(49) Order No. VCT/WS/4600, dated 20th February, 1975 in the case of Shri Bharat Engineering Works, Surendranagar.

(50) Order No. VCT/SR/28/74, dated 13th December, 1974, in the case of application of Shri K. P. Patel of Bhayali, Taluka, Baroda.

(51) Order No. VCT/SR/37/73, dated 19th December, 1974 in the case of Transpek Industry Pvt. Ltd., Baroda.

(52) Order No. VCT/SR/28/74, dated 31st December, 1974 in the case of application of Shri M. M. Amin of Padra, Distt. Baroda.

(53) Order No. VCT/SR/1/74, dated 4th January, 1975 in the case of Dr C. J. Shah.

(54) Order No. VCT/SR/67/74, dated 4th January, 1975 in the case of application of Shri J. P. Shah of Baroda.

(55) Order No LND/I/VCT/3873/74, dated 18th December, 1974 in the case of Excel Industries Ltd., Bhavnagar.

(56) Order No. JMN/VCT/Reg. 19/74, dated 4th January, 1975, in the case of Roopchand Chabildas Charitable Trust.

(57) Order No. A/Jamin/VCT, dated 14th February, 1975 in the case of Lokniketan, Ratanpur District, Banaskantha.

(58) Order No. TNC/VCT/SR/234, dated 20th December, 1974 in the case of Gujarat Machinery Manufacture Ltd., Karamsad District, Kaira.

(59) Order No. VCT/SR, dated 28th December, 1974 in the case of application of Shri Rahamansha Doudsha of Mogari Taluka Anand District, Kaira.

(60) Order No. TNC/VCT/SR/287, dated 13th February, 1975, in the case of application of Shri Chhaganbhai Lalubhai of Kapadwanj District, Kaira.

(61) Order No. TNC/VCT/SR/55, dated 13th February, 1975 in the case of application of Shri Narendra Chhotalal of Ode Taluka Anand District, Kaira.

(62) Order No. TNC/VCT/SR/183, dated 13th February, 1975, in the case of Shri Chunilal Manilal Private Limited, Ahmedabad.

(63) Order No. TNC/VCT/SR/294, dated 13th February, 1975 in the case of application of Shri Ranchhodbhai Punambhai and others of Kapadwanj District, Kaira.

(64) Order No. TNC/VCT/SR/43, dated 13th February, 1975 in the case of application of Shri Bhailal-bhai Nathabhai Patel of Ode Tal. Anand District, Kaira.

(65) Order No. TNC/VCT/SR/14, dated 13th February, 1975 in the case of application of Shri Bhailal-bhai Nathabhai of Ode Taluka Anand District, Kaira.

(66) Order No. TNC/VCT/SR/49, dated 7th February, 1975 in the case of Sardar Patel Education Trust, Anand.

(67) Order No. TNC/VCT/SR/295, dated 17th February, 1975, in the case of M/s. Oswal Machinery and Equipment Co., Vallabh Vidyanagar, Taluka Anand District, Kaira.

(68) Order No. TNC/VCT/SR/50, dated 17th February, 1975, in the case of the Kaira District Co-operative Milk Producers Union Limited, Anand.

(69) Order No. TNC/VCT/SR/47, dated 17th February, 1975, in the case of application of Shri Chandrasinh Harisinh Solanki of Anand.

(70) Order No. TNC/VCT/SR/270, dated 17th February, 1975 in the case of M/s. Shah Govindlal Chuni-lal of Umreth District, Kaira.

(71) Order No. Land/WS/262, dated 18th January, 1975, in the case of M/s. H. R. Kalidas and Co., Cudhra District, Panchmahals.

(72) Order No. Land/WS/790,791, dated 1st February, 1975, in the case of M/s. Indian Pharma Caps and Chemicals Pvt. Ltd., of Cudhra District, Panchmahals.

(73) Order No. Land/(2)(c)/3026, dated 4th February, 1975, in the case of Agro-Chemical Private Ltd., Junagadh.

(74) Order No. Land/(2)(c)/4865, dated 3rd January, 1975, in the case of Indian Rayon Corporation, Veraval District, Junagadh.

(75) Order No. CH/VCT/Rg.7/74, dated 21st December, 1974 in the case of application of Shri Magan-bhai Dajibhai Patel of Village Dungi Taluka, Bulsar.

(76) Order No. CH/VCT/Rg. 42/, 74, dated 9th January, 1975, in the case of application of Shri Seventi-lal Popatlal Vakheria and others of village Abrama Taluka, Bulsar.

(77) Order No. CH/VCT/Rg. 33/, 74, dated 31st January, 1975, in the case of Atul Products Limited, Atul Taluka, Bulsar.

(78) Order No. CH/VCT/Rg. 21/, 1974, dated 10th February, 1975, in the case of Precise Engineering Works, Bulsar.

(79) Order No. CH/VCT/Rg. 41/ 74, dated 10th February, 1975 in the case of application of Shri Amartlal Khandubhai Desai of Bulsar.

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(80) Order No. CH/VCT/Rg. 19/1974, dated 10th February, 1975 in the case of application of Shri Amartlal Khandubhai Desai of Bulsar.

(81) Order No. CH/VCT/Rg. 20/74, dated 13th February, 1975 in the case of Manav Kalyan Trust, Vijal-pore Taluka Navsari District, Bulsar.

(82) Order No. LND/VCT/WS. 6683, dated 24th December, 1974, in the case of Shri Rajibhai Jibhai of Bhadkodra, Taluka Ankleshwar District, Broach.

(83) Order No. LND/VCT/WS, dated 31st December, 1974 in the case of application of Shrimati Taragauri Naginal Dadhalwala of Ankleshwar District, Broach.

(84) Order No. LND/VCT/WS 6945, dated 8th January, 1975, in the case of application of Shri Ismail Vali Mohmed Kala of Village Kothi Taluka, Broach.

(85) Order No. LND/VCT/WS/7169, dated 8th January, 1975 in the case of Shri Girdharbhai Morabhai of Ankleshwar District, Broach.

(86) Order No. LND/VCT/WS 319-1, dated 13th January, 1975 in the case of application of Shri Abbasali Huseinali of Ankleshwar District, Broach.

(87) Order No. LND/VCT/WS 3461, dated 13th January, 1975 in the case of application of M/s. Gulam Mohmed Haji Gulam Rasul of Ankleshwar District, Broach.

(88) Order No. LND/VCT/WS 7282, dated 24th January, 1975, in the case of M/s Prithvi Enterprises of Ankleshwar District, Broach.

(89) Order No. LND/VCT/373-A, dated 24th January, 1975, in the case of application of Shrimati Hiraben Manilal Vasava of Village Vejalpur Taluka Broach.

(90) Order No. LND/VCT/WS/1101/SR.58, dated 21st January, 1975, in the case of M/s. Mahavir Chemicals Industries Private Limited, Ahmedabad.

(91) Order No. LND/VCT/WS/5264/WS, 1102, dated 21st February, 1975, in the case of Jagdish Industries, Broach.

(b) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Orders and (ii) for not laying the Hindi versions thereof. [Placed in Library. See No. LT-9194/75].

(c) A copy of the Water (Prevention and Control of Pollution) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 58(E), in Gazette of India dated the 27th February, 1975, under sub-section (3) of section 63 of the Water (Prevention and Control of Pollution) Act, 1974. [Placed in Library. See No. LT-9195/75].

ANNUAL REPORT OF NATIONAL INSTITUTE FOR TRAINING IN INDUSTRIAL ENGINEERING, BOMBAY FOR 1973-74

THE DEPUTY MINISTER IN THE MINISTER OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM): On behalf of Shri D. P. Yadav, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1973-74. [Placed in Library. See No. LT-9196/75].

12.10 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

DAMAGE TO LIFE AND PROPERTY BY EARTHQUAKES IN HIMACHAL PRADESH

SHRI VIRBHADRA SINGH (Mandi): I call the attention of the Minister of Agriculture and Irrigation